

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/332(KB)2022
IA(I.B.C)/610(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	STATE BANK OF INDIA VS SUMIT MAJUMDER
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv.] For the Financial Creditor
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Mr. Mohit Sharma, Adv.] For the RP
Mr. Mahesh Chand Gupta] RP-in-Person

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
None appears on behalf of the Personal Guarantor.
2. Registry is directed to issue notice to the Personal Guarantor by way of speed post and by e-mail and place the tracking information on record.
3. As a last chance is given to raise an Objection to the said Report be raised by the Personal Guarantor within a period of two weeks', **failing which an adverse inference would be drawn against the Personal Guarantor** on the next date of hearing.
4. List the matter for further consideration on **24.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**